

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Friday, 18th July, 1952.

The House met at a Quarter Past  
Eight of the Clock.

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

8-42 A.M.

**Jonab Amjad Ali** (Goalpara-Garo Hills): We shall be interested to know from the hon. the Minister of States, whether he is in a position to give us the facts regarding the recent floods in Assam, and whether they have been making any attempts towards the restoration of the railway lines and the telephone lines that have been dislocated. What is the position of Assam now? Has it been connected with the rest of India by now?

**The Minister of Home Affairs and States (Dr. Katju)**: I have asked for a telephonic report, and also written for a full report by post. The present news can be easily gathered from the newspapers.

## PAPERS LAID ON THE TABLE

- (1) AGREEMENT BETWEEN TRAVANCORE-COCHIN AND RESERVE BANK.
- (2) AGREEMENT BETWEEN MADHYA BHARAT AND RESERVE BANK.

**The Minister of Finance (Shri C. D. Deshmukh)**: I beg to lay on the table of the House, under sub-section (2) of Section 21A of the Reserve Bank of India Act, 1934, a copy of each of the following Principal and Supplemental Agreements executed on the 30th June, 1952:—

(i) Agreement between the Rajpramukh of Travancore-Cochin and the Reserve Bank of India;

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(ii) Agreement between the Rajpramukh of Madhya Bharat and the Reserve Bank of India.

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## ESSENTIAL GOODS (DECLARATION AND REGULATION OF TAX ON SALE OR PURCHASE) BILL

## PRESENTATION OF REPORT OF SELECT COMMITTEE

**The Minister of Finance (Shri C. D. Deshmukh)**: I beg to present the Report of the Select Committee on the Bill, to declare in pursuance of Clause (3) of Article 286 of the Constitution, certain goods to be essential for the life of the Community.

## NOTARIES BILL

## PRESENTATION OF REPORT OF SELECT COMMITTEE

**Shri Pataskar (Jalgaon)**: I beg to present the report of the Select Committee on the Bill to regulate the profession of notaries.

## PREVENTIVE DETENTION (SECOND AMENDMENT) BILL

**Mr. Speaker**: The House will now proceed with the further consideration of the motion that the Bill further to amend the Preventive Detention Act, 1950 be taken into consideration.

**The Minister of Home Affairs and States (Dr. Katju)**: As the figures that I gave yesterday are based on the information available with me up to the 15th June 1952, I had an inquiry made by telephone from Bengal yesterday. I am informed that no one who professes to be a member of the Communist Party is now in jail there, and all people who were